



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs

Notification

Jammu 30th Nov, 2017

SRO 490 In exercise of the powers conferred by section 4-AA of the Salaries and Allowances of Members' of the Jammu and Kashmir State Legislature Act, 1960, the Government hereby direct that in rule 3 of Travelling Allowance (to the Members of the Jammu and Kashmir State Legislature) Rules, 1999, the words and figures "Rs. 1.00 lac" the words and figures "Rs. 1.50 lac" shall be substituted

By order of the Government of Jammu and Kashmir

Sd/-
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No:- LD(PAB)2015/13.

Dated:- 30 -11- 2017.

Coy to the:-

1. All Financial Commissioners/Principal Secretaries/Commissioner Secretaries /Secretaries to Government.
2. Principal Secretary to the Hon'ble Governor.
3. Principal Secretary to the Hon'ble Chief Minister.
4. Principal Accountant General, J&K , Srinagar/Jammu.
5. Secretary, J&K, Legislative Council/Assembly.
6. OSD/Special Assistant to the Hon'ble Ministers/Ministers of State _____.
7. Private Secretary to the Hon'ble Speaker, J&K, Legislative Assembly.
8. Private Secretary to the Hon'ble Chairman, J&K, Legislative Council.

J. S.
30/11

9. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
10. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette. 150 printed copies may urgently be furnished to this Department.
11. SRO Section (w.7.s.c).

30/11
Assistant Legal Remembrancer,
Department of Law, Justice and Parliamentary
Affairs

30/11/2017